## CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

OA.No.611 of 2000

New Delhi, this 16th day of May, 2001

HON'BLE SHRI KULDIP SINGH, MEMBER(J) HON'BLE SHRI M.P.SINGH, MEMBER(A)

Dr H.Sujatha Nayak R/o H.No.2F II Floor Shanti Nivas 12-7-295 Mettuguda Secunderabad-500017

... Applicant

(None for applicant)

versus

Council of Scientific & Industrial
Research (Extramural Research Division)
C.S.I.R. Complex, PUSA
New Delhi-110012 through its
Director General ... Respondent

(By Advocate: Ms Anuradha Priyadarshini)

ORDER(Oral)

Shri Kuldip Singh, M(J)

None is present on behalf of the applicant.

Ms. Anuradha Priyadarshini, counsel for the procedure respondent is present. We have decided to dispose of this OA under Rule 15 of the CAT(Procedure)Rules, 1987.

The applicant has filed this OA under Section 19 of the Administrative Tribunal Act.1985 seeking directions to the respondent (i) to quash impugned order of termination 17.7.1997, (ii) to quash the CSIR Scheme of Absorption from 2.5.1997, (iii) to absorb applicant in the permanent post under the said Scheme of Absorption and to continue her in respective position uр to the ade ೧೯

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superannuation or till the absorption under the said Scheme whichever is earlier, and (iv) not to discriminate in between its employees or scientific staff by picking and choosing and extending their tenure.

- 3. Facts in brief, as alleged by the applicant, are that she was initially appointed to the post of Senior Research Associate of C.S.I.R. She also claims that she had conducted various research in the required field and before being appointed on the post of Pool Officer/Senior Research Associate, she was working as Research Associate of C.S.I.R. Now the applicant is claiming regularisation and has also prayed for quashing of the aforesaid CSIR Scheme of Absorption.
- 4. Learned counsel for the respondent submits that a similar matter was heard by Court No.1 of this Tribunal whereby aforesaid Scheme with regard to the absorption of Research Associates was challenged and the Court after taking into consideration the pleadings and submissions made by the learned counsel for the parties, dismissed that OA. We have also gone through the judgement of the Tribunal dated 18.7.2000 and we find that the present case is fully covered by the same judgement. We find no reason to take a

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different view in this matter also, contrary to the decision given earlier in a similar matter by the Tribunal in its judgement dated 18.7.2000. This OA is accordingly dismissed. No order as to costs.

(M.P.Singh) Member(A)

(Kuldip Singh) Member(J)

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